

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF VASMO AGRO NUTRI
PRODUCT PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	VASMO AGRO NUTRI PRODUCT PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	21-06-2010
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC -Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	CIN : U15400TN2010PTC076230
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Old No.12, New No.6 Kamaraj Park Street, Royapuram, Chennai – 600013, Tamilnadu, India
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	11-09-2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	13-03-2020 (Certified Copy received on 16-03-2020)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Subramaniam Aneetha Regn No. IBBI/IPA-001/IP-P00376/2017-18/10633
9.	ADDRESS AND EMAIL OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Address: A2 Sarada Apartment, 17/6, Sringeri Mutt Road, R.A Puram, Mandaiveli, Chennai, Tamil Nadu, 600028 Email id: aneethaca@gmail.com
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Address: A2 Sarada Apartment, 17/6, Sringeri Mutt Road, R.A Puram, Mandaiveli, Chennai, Tamil Nadu, 600028 Email id: aneethaca@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	15-04-2020

Notice is hereby given that the Hon'ble National Company Law Tribunal Chennai Bench has ordered the commencement of liquidation of the VasmO Agro Nutri Product Private Limited on 13-03-2020 (Certified Copy received on 16-03-2020) under section 33 of the Code.

The stakeholders of VasmO Agro Nutri Product Private Limited are hereby called upon to submit a proof of their claims, on or before 15th April 2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17-03-2019

Place: Chennai



Subramaniam Aneetha
Name and Signature of the Liquidator